

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

I.T.A. No. 7202/DEL/2017 (A.Y 2014-15)

(THROUGH VIDEO CONFERENCING)

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| Himanshu Singhal F-100, 1 st Floor, Rajouri Garden, New Delhi CNYPS3849G (APPELLANT) | Vs | ACIT Central Circle-3 New Delhi (RESPONDENT) |
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|----------------------|---------------------------------|
| Appellant by | Sh. Nippun Mittal, CA |
| Respondent by | Ms. Sunita Singh, CIT,DR |

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|------------------------------|-------------------|
| Date of Hearing | 09.09.2021 |
| Date of Pronouncement | 09.09.2021 |

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 29.09.2017 passed by CIT(A)- New Delhi for Assessment Year 2014-15.

2. At the time of hearing, the Ld. AR submitted the application/letter dated nil was filed on behalf of the assessee stating that the assessee is no more interested in pursuing the appeal and had instructed them to withdraw the appeal. The Ld. Sr. DR did not have any objection if the permission to withdraw the appeal is granted to the assessee. Accordingly in view of the above factual matrix the appeal of the assessee is dismissed as withdrawn.

3. In result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court in presence of both the parties on this 09th Day of September, 2021

**Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 09/09/2021
*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI